

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2183/2004
MA 1839/2004

New Delhi, this the day of 15th September, 2004

Hon'ble Sh. Kuldip Singh, Vice-Chairman (J)
Hon'ble Sh. S.A. Singh, Member (A)

1. Rishi Kumar,
S/o Shri Rampath Singh
2. Johar Singh,
S/o Shri Hari Singh
3. Roshan Lal
s/o Shri Barf Singh
4. Ram Gopal
S/o Shri Jagdish Parsad
5. Chander Pal Singh
S/o Shri Karan Singh
6. Jai Parkash,
S/o Shri Kanhiya Lal
7. Nageshwar Dass
S/o Shri Podar Dass
8. Ved Pal
S/o Shri Chet Ram

All are R/o C/o 311-A, Western Wing,
Tis Hazari Courts, Delhi.

....Applicants

(By advocate Shri Sachin Chauhan)
VERSUS

1. Union of India,
Ministry of Urban & Development
Through its Secretary,
C.P.W.D., Nirman Bhawan,
New Delhi.
2. Director General (Works),
Ministry of Urban & Development
C.P.W.D., Nirman Bhawan,
New Delhi.
3. Executive Engineer,
P.W.D. Division No. 15,
N.C.T.D., below I.S.B.T. Bridge,
Kashmere Gate, Delhi

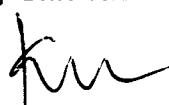
....Respondents

O R D E R (ORAL)

By Sh. Kuldip Singh, Vice-Chairman (J)

Heard the learned counsel for the applicant.

2. The applicant had initially joined the department as Khallasi on 21-2-1984. Along with the applicant, Shri Rishi Kumar there are few other persons,

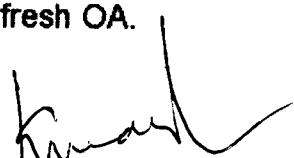


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who are holding different posts, have been regularized subsequently. The claim of the applicants is that they should have been paid all the consequential benefits from the earlier date from which their colleagues who are similarly situated, were getting the same benefits. A representation to this effect has been filed by the applicants, which is still under consideration.

3. In view of the above, we direct respondent no. 3 to consider the representation of the applicants and pass a speaking order in this regard preferably within six months from the date of receipt of a copy of this order. If any grievance still survives, applicants are at liberty to file a fresh OA.



(S.A. Singh)
Member (A)



(Kuldip Singh)
Vice-Chairman(J)

/gdk/